

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).36016/2013

(From the judgement and order dated 29/07/2013 in CMWP No.1622/2012 of The  
HIGH COURT OF JUDICATURE AT ALLAHABAD)

BALMUNI & ANR.

Petitioner(s)

VERSUS

COMMISSIONER, VARANASI MANDAL & ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T. and prayer for interim  
relief)

Date: 06/12/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA  
HON'BLE MR. JUSTICE V. GOPALA GOWDA

For Petitioner(s)

Mr. N.P.S. Panwar, Adv.  
Mr. Ravi Panwar, Adv.  
Mr. Dasharath T.M., Adv.  
Mr. D.P. Chaturvedi, Adv.

Mr. S.N. Bhat, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

Issue notice returnable within ten weeks.

Dasti, in addition, is permitted.

In the meantime, the parties shall maintain status quo with regard  
to the land in question.

[RAJNI MUKHI]  
SR. P.A.

[USHA SHARMA]  
COURT MASTER